

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 65 OF 2020

IN THE MATTER OF:

SATYANARAYANA BOLISETTY,
1-54-10/4, Plot-50, HIG, Sector-1,
MVP Colony,
Vishakapatnam Urban,
Vishakapatnam,
Andhra Pradesh-530.035.
Bolisetty satyanarayana@gmail.com

.....Applicant

VS

1. Union of India

Through the Secretary.
Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi-110 003.
Secy-moef@gmail.in: +91 11 24695262 and 6 others

COUNTER FILED BY THE 6TH RESPONDENT

Date: 10.09.2022



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

Counsel for 6th Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 09 .09.2022


MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH CHENNAI**

O.A. No.65 of 2020

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Ministry of Environment, Forests and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi-110 003.
Secy-moef@gmail.in: +91 11 24695262
2. State of Andhra Pradesh
Through the Chief Secretary,
Building # 1, 1st Floor, Interim Government
Complex, AP Secretary Velagapudi, Guntur,
Andhra Pradesh - 500 022,
cs@ap.gov.in: 0863 2446637.
3. Andhra Pradesh Forest Department,
Through the Principal Chief Conservator of Forests and
Head of Forest Forces, AranyaBhavan, K.M. Munshi Road, Nagarampalem,
Guntur-522 004, Andhra Pradesh. Pricefhfapfd@ap.gov.in: 0863-
2377511.
4. The District Collector,
East Godavari District,
Kd-Collectorate, East Godavari District,
Andhra Pradesh-533 001.
rdoredm@nic.in: 0884-2365424.
5. The District Forest Officer,
East Godavari District,
Beside Collector's Bungalow,
Madhava Nagar, Kakinada,
Andhra Pradesh-533 003.
dfokknd@gmail.com: 0884-2343339.


MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

6. Andhra Pradesh Coastal Zone Management Authority,
Through the Chairman, D.No.33-26-14 D/2,
Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamvari Street, Kasturibaipet,
Vijayawada-520 010.
apczma2016@gmail.com; 0866-2463200.

7. Kakinada Seaport Ltd.,
Through the Chairman & Managing Director,
1 Floor, D. No.54-14/8-36,
Plot No.17, Road No.2, Bharathi Nagar,
Vijayawada, Kishna District,
Andhra Pradesh-520 002
mailhyd@kakinadaseaports.in:
0866 2473747

....Respondents

COUNTER FILED BY THE 6TH RESPONDENT

I, Vijay Kumar, G.SrKr S/o G.Krishnaiah, Aged about 59 years, Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 6th respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 to 5 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 2 of the affidavit is denied as false. It is submitted that the MoEF&CC, Govt. of India, New Delhi have approved the Coastal Zone Management Plan (CZMP) of Andhra Pradesh on 28.02.2019 as per CRZ Notification 2011 (Annexure-I).
5. It is submitted that the CRZ Notification 2011 was amended by MoEF&CC, Go-I, New Delhi vide G.S.R.37 (E), dated 18th January 2019 with a condition to consider the amendments be applied only after


MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

updating the Coastal Zone Management Plan (CZMP). Until the revision of CZMP, the appraisal of the projects shall be taken up as per the provisions of the CRZ Notification, 2011 only. The Government of A.P. has assigned the updation of CZMPs as per CRZ Notification 2019 to M/s. National Centre for Sustainable Coastal Management (NCSCM), Chennai, which is an authorized agency approved by the Government of India and it is under process.

6. It is submitted that the Andhra Pradesh Coastal Zone Management Authority (APCZMA) appraising the projects/activities/building proposals requiring CRZ clearance under the provisions of the Coastal Regulation Zone (CZR) Notification, 2011 only. For Revision of Coastal Zone Management Plans, paragraph (V) of ANNEXURE - I of CRZ Notification, 2011 stated that

1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
2. The rectified map would be submitted to MoEF for its record.

Status of CRZ Application:

7. It is submitted that the District Collector, East Godavari Dist submitted a letter to APCZMA on 05.06.2020 (Annexure – II) for CRZ Clearance for Development of site to issue housing pattas to the urban poor section under Navaratnalu Pedalandariki Illu Scheme at TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, Kakinada, East Godavari Dist, Andhra Pradesh, as the Port Land allotted to an extent of 116.82 Acres (47.27 Ha) to Kakinada Municipal Corporation.


MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

8. It is submitted that a letter was addressed to the applicant by the APCZMA on 02.07.2020 (Annexure - III) requesting to submit the complete application as per the paragraph 4.2 (i) of CRZ Notification, 2011.
9. The applicant submitted the proposal along with documents on 06.04.2021 (Annexure - IV) and the application is rejected vide letter dated 23.04.2021 (Annexure - V) as the proposed activity falls in CRZ-IA and CRZ-IB and is not permissible as per CRZ Notification 2011.
10. The applicant submitted a letter dated 01.05.2021 & 26.05.2021 (Annexure - VI) and requested to APCZMA to consider their proposal for conversion of land use from CRZ-IA & CRZ-IB to CRZ-II, in view of the surrounding developments on all sites of the proposed site i.e. Port Department Buildings, Godowns, Godowns in the leased Port side, existing Housing Colony consisting of 2720 Houses on Western Side, existing Railway Track, existing drain network, existing road network, existing container freight stations, existing 100 feet wide ADB road and etc. as there is provision for Revision of Coastal Zone Management Plans, paragraph (V) of ANNEXURE - I of CRZ Notification, 2011 which states that
1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
 2. The rectified map would be submitted to MoEF for its record
11. It is submitted that the proposal was placed in APCZMA meeting held on 02.06.2021. After detailed discussions, the Authority noted that court cases were filed against this project. The committee decided to wait till the


MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

orders of the Hon'ble NGT and the same was informed to the applicant vide letter dated 18.06.2021 (Annexure - VII).

12. With regard to the averments made in paragraph 7 to 15 of the affidavit is not related to this respondent and hence there are no remarks.

13. With regard averments made in paragraphs of the grounds is denied as false. It is submitted that the as far as the enforcement of the recommendations of CRZ the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance granted by SEIAA is the Andhra Pradesh Pollution Control Board as per the G.O.Ms. No.120, dated 01.11.2018.

14. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above original application No. 65 of 2020 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Vijayawada,
Andhra Pradesh on this
the 09th day of September 2022
and signed his name in my presence

}


SIXTH RESPONDENT

Member Secretary,

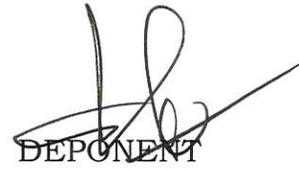
APCZMA

MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.

VERIFICATION

I Vijay Kumar, G.SrKr S/o G.Krishnaiah, Aged about 59 years, Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 09th day of September 2022 at Vijayawada, Andhra Pradesh.


DEPONENT

MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.



F. No. 12-9/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Telephone: 011-24695338,
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 28.02.2019

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
Government of Andhra Pradesh
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

Sub: CZMPs of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Andhra Pradesh - reg.

Sir,

This has reference to letter no. 12/APCZMA/2019-1677, dated 21.01.2019 regarding Coastal Zone Management Plans (CZMPs) of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore districts, in Andhra Pradesh, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendations of the National Coastal Zone Management Authority (NCZMA) in its 37th Meeting held on 25.02.2019 and recommendations of the Technical Scrutiny Committee held at NCSCM, Chennai on 18.02.2019, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs of the districts of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam and Nellore, in Andhra Pradesh.

This issues with the approval of the Hon'ble Minister (EFCC).

Yours faithfully,


(W. Bharat Singh)
Director (CRZ)

Copy to:

1. The Principle secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Secretariat, 4th Block, Government Interim Complex, Velagapuddi – 522 503, Guntur District, Andhra Pradesh.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
3. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu.
4. Guard File.


(W. Bharat Singh)
Director (CRZ)

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Government of Andhra Pradesh
Collector's Office, East Godavari District, Kakinada – 533001
File No.ALN/70/2019-SA(E2) dt.29.05.2020.

From:

Sri D.Muralidhar Reddy, I.A.S.,
Collector & District Magistrate,
East Godavari Distict, Kakinada.

To:

The Member Secretary
A.P. Costal Zone
Management Authority,
Vijayawada.



Sir,

Sub: Navaratnalu Pedalandariki Illu Scheme - Land allotted to an extent of Ac.116-81 Cts port land to Kakinada Municipal Corporation situated in CRZ-IA & CRZ-1B as per CRZ-2011 notification – Clearance for project attracting CRZ Notification – Requested - Regarding.

- Ref: 1. G.O.Ms.No.510, dt:30.12.2019 of Revenue (LANDS-1) Department, A.P.
2. File No.REV-ESECOALN(ALN)/26/2016-COL-KKDEG, Dt.08-04-2020.
3. Proposals received from the Commissioner, Municipal Corporation, Kakinada dated 28.5.2020.

I am to submit that the Government of Andhra Pradesh have announced a flagship program Navaratnalu - Pedalandariki Illu for distribution of 25 Lakhs house site pattas to all the eligible beneficiaries residing in Rural and Urban areas. In the reference 1st cited, Government have authorized the District Collectors of the respective Districts to resume the unutilized Government lands on the grounds of violation of conditions or non-utilization of the allotted land which was earlier alienated in favour of private individuals / private organizations / public sector organization / Government departments etc. and the land shall be utilized for providing house sites to eligible beneficiaries under the

AE E-CRZ
23/6

flagship programme Navaratnalu – Pedalandariki Illu Scheme. In this regard, the District Administration has identified an extent of Ac.116.81 Cents of land in T.S.Nos.2004, 1985/3, 1990, 387, 376P and 374 which was earlier allotted to Port Department and which is unutilized so far. Accordingly, the same land has been resumed by the District Administration and allotted to Kakinada Municipal Corporation for providing house sites to eligible beneficiaries under the flagship programme Navaratnalu – Pedalandariki Illu Scheme.

Further, I submit that the said land is towards landward side of the existing Port (ADB Road) Road and also the site is in the limits of Kakinada Municipal Corporation. A location map of the site and the Town Survey map of site are enclosed as Annexure-I and Annexure-II.

In this connection, it is submitted that as per the sanctioned Master Plan of Kakinada Municipal Corporation, the said site is earmarked as Port Land. As per the Coastal Zone Management Plan issued under CRZ Notification-2011, the said land is earmarked under CRZ-1A & CRZ-1B and the construction of housing activities are not permissible. But, the said extent of Ac.116-81 Cents of land is more than 500 mts. away from the existing Port road (ADB road). It is also submitted that the land adjacent to this proposed port land was already allotted for 'Housing for all' Scheme in T.S.No.375/1A and 387/1 etc., to an extent of Acs.47-00 Cts and G+3 apartment buildings were constructed and allotted to the 2,720 beneficiaries.

I further informed that the Port Officer, A.P. Marine Board, Kakinada has informed that allotments were given to 183 number of the various agencies since 1980 and the details of the same are also enclosed

:3:

in the Annexure. Further, on the Eastern side of ADB Road (seaward side) the following Industries and establishments are in existence:

1. An extent of Ac.55-81 Cts allotted to port based industries on long lease basis to M/s GMR on 29-04-2008 on East side.
2. Private godowns were constructed in the allotted port land of Ac.95-96 Cts. Ac.276-80 Cts is under departmental utilization (i.e. wharfs, godowns, roads, office buildings etc.,)
3. On Western side of the ADB road i.e. landward side, an extent of Ac.563-46 Cts was allotted to the various private firms including PSU's for construction of warehousing / storage terminals.
4. Ac.89-00Cts to CONCOR for development of container freight station on long lease basis in the year 2016.
5. Ac.114-00 allotted to M/s KSPL has already been developed as per the Master Plan in the year 2001.
6. Ac.88-00 Cts has been earmarked on the western side and northern side of the ADB Road as Cargo zone.

Further, the Ministry of Environment, Forest and climate change have issued a Notification on dt.18-01-2019 duly notifying the Coastal Regulation Zone-2019 and the CRZ maps are under preparation by the NCSCM, Chennai basing on the request of the APCZMA.

In the circumstances explained above, basing on the on ground position of the proposed land of Ac.116-81 Cents in T.S.Nos.2004, 1985/3, 1990, 387, 376P and 374 which is more than 500 mts. from the HTL on the landward side and likely to fall under CRZ-II.

:4:

In this context, a proposal is submitted herewith in Form -I along with Questionnaire for environmental appraisal for according clearance as it's intended for provision of House sites to weaker sections under pedalandariki Illu Scheme.

Yours faithfully

Collector,
East Godavari District,
Kakinada.

- Encl: 1. Form-I
2. Questionnaire for environmental appraisal.
3. Annexure-I & II.

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29/5/2022
29/5/2020
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Form – I for seeking clearance for project attracting CRZ notification

(I) Basic Information: -

Name of the Project: : **DEVELOPMENT OF SITE TO ISSUE HOUSING PATTAS TO THE URBAN POOR SECTION UNDER “NAVARATNALU-PEDALANDARIKI ILLU”.**

Location or site alternatives under consideration: : The proposed site located at ADB Road - Dummalapeta, Kakinada, East Godavari district is very near to the urban population and suitable for the housing layout to the poor people of Kakinada Municipal Corporation. Hence no other alternate site is considered.

Size of the project (in terms of total area): : Total area: 116.82 Acres (47.27 Ha)

CRZ classification of the area: : CRZ –IA & IB

Expected cost of the project: : Rs. 20 Crores (Only for Layout Development)

Contact Information & Phone number: : District Collector
Kakinada, East Godavari District
Pin: 533004
Ph. No. 9989743049
Email: townplanningsectionkakinada@gmail.com

(II) Activity

- 1) **Construction, operation or decommissioning of the project involving actions which will cause physical changes in the locality (topography, land use, changes in water bodies, and the like)**

S.No.	Information /Checklist confirmation	Yes/ No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	The proposed land development activity in 116.82 Acres to issue housing pattas to urban poor section under “Navaratnalu-Pedalandariki Illu”. Proposed site is for the development of residential layout in low lying area and leveling/filling up land is required at the site prior to the commencement of

			<p>construction work.</p> <p>Development will be in accordance with the town planning authority and within the frame work of approved plan.</p>
1.2	Details of CRZ classification as per the approved Coastal Zone Management Plan?	Yes	Proposed project falls under CRZ-IA & IB as per NCSCM CZMP
1.3	Whether located in CRZ-I area?	Yes	The proposed project is located in CRZ-I area.
1.4	The distance from the CRZ-I areas	Yes	The proposed project is located within CRZ-IA & IB
1.5	Whether located within the hazard zone as mapped by Ministry of Environment and Forests/National Disaster Management Authority	No	Not Applicable
1.6	Whether the area is prone to cyclone, tsunami, tidal surge, subduction, earthquake etc?	Yes	<p>Prone to Cyclones</p> <p>The following are the cyclones during the last 10 years. LAILA cyclone in 2010, HELEN cyclone in 2013, ROANU cyclone in 2016, VARDAH in 2016, PETHAI Cyclone in 2018.</p>
1.7	Whether the area is prone for saltwater ingress?	No	Water requirement is met through municipal supply and no bore well is proposed. Hence, saltwater ingression is not occurred
1.8	Clearance of existing land, vegetation and building?	Yes	Some portion of existing land is covered with Mangrove vegetation and marshy area.
1.9	Creation of new land uses?	Yes	The site will be utilized for construction of residential buildings for urban poor people in Kakinada Municipal Corporation limits.
1.10	Pre-construction investigations e.g. bore hole, soil testing?	Yes	It will be undertaken before the construction activities by the project proponent.
1.11	Construction Works	Yes	The proposed land development is for construction of residential buildings.
1.12	Demolition Works?	No	<p>Not applicable.</p> <p>The proposed site is vacant land</p>
1.13	Temporary sites used for construction works or housing of construction workers?	No	--

1.14	Above ground building, structures or earthworks including linear structures, cut and fill or excavations	Yes	Above ground buildings, structures will be erected and cutting and filling of earth will be required as per layout plan. Ground floor+1 building proposed to construct in the proposed land.
1.15	Underground works including mining or tunneling?	No	No mining and Tunneling activity is proposed
1.16	Reclamation Works?	Yes	Reclamation work is involved in proposed land development for the construction of residential buildings.
1.17	Degrading/reclamation/land filling/disposal degraded material etc?	No	Not Applicable
1.18	Offshore Structures?	No	Not Applicable
1.19	Production and manufacturing Process?	No	The proposed project is not a manufacturing unit. It is only housing project.
1.20	Facilities for storage of goods or materials?	Yes	Storage of construction material will be catered on site during construction phase.
1.21	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Construction debris generated during construction phase will be disposed as per the C&D Rules, 2016. Municipal solid waste generated from the proposed project during occupation stage will be 8Kg/day and dispose to Panchayat dumping yard. Domestic sewage will be treated in the Sewage Treatment Plant (STP) and treated water will be reused for greenbelt development.
1.22	Facilities for long term housing of operational workers?	No	The proposed project is only development of layout to issue housing pattas to the urban poor people to construct the residential houses.
1.23	New road, rail or sea traffic during construction or operation	No	Existing road is available i.e. ADB road.
1.24	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	--



o/c

Andhra Pradesh Coastal Zone Management Authority (APCZMA)
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010.
Phone : 0866-2463200, Website: www.pcb.ap.gov.in

Letter No. 224/CRZ/CON/2020 114

Dated: 02.07.2020

To

The District Collector,
Kakinada,
East Godavari Dist – 533004

Sir,

Sub: CRZ – Navaratnalu Pedalandariki Illu Scheme – Proposal for Development of site to issue housing pattas to the urban poor section under Navaratnalu Pedalandariki Illu Scheme at TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, Kakinada, East Godavari Dist, Andhra Pradesh by the District Administration of East Godavari District - Clearance under the provisions of the CRZ Notification, 2011 – Information Sought - Reg.

Ref: The District Collector, East Godavari Dist, A.P., letter received on 05.06.2020

**

In the reference 1st cited, The District Collector, East Godavari Dist, submitted the Proposal for Development of site to issue housing pattas to the urban poor section under Navaratnalu Pedalandariki Illu Scheme at TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, Kakinada, East Godavari Dist, Andhra Pradesh, as the Port Land allotted to an extent of 116.82 Acres (47.27 Ha) to Kakinada Municipal Corporation. The applicant sought clearance under the provisions of CRZ Notification, 2011.

2. On scrutiny of the application, it was observed that, the following details/information is required to submit by the applicant, as per the paragraph 4.2 (i) of the CRZ Notification 2011:

- a) Comprehensive EIA report with cumulative studies for projects in the stretches classified as low and medium eroding by MoE&F, GoI based on scientific studies and in consultation with the State Government.
- b) Disaster Management Plan (Disaster Management Report, Risk Assessment Report and Management Plan)
- c) A scaled map (in 1:4000) indicating Low Tide Line & High Tide Line and CRZ area (duly demarcated by an agency authorized by the Ministry of Environment and Forests, Government of India), proposed activities, latitude, longitude, land use pattern etc.

- d) Superimposition of the Project Layout with proposed activities on the CRZ map
- e) CRZ map covering land use within 7km radius around the project site
- f) CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.

And submit the following:

- (i) Remittance of CRZ processing charges, as per the G.O.Rt.No.169, dated: 30.10.2017 of EFS&T (Env.Sec.V) Dept., Govt. of A.P.
- (ii) Status of Court Cases on this proposed project

3. In view of the above, you are requested to furnish the above said information mentioned at Para No.2 along with CRZ processing charges, for further processing.

Yours faithfully,
Sd/
Member Secretary
APCZMA

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

E.F.S. & .T Department – Andhra Pradesh Coastal Zone Management Authority (APCZMA) – Project proposals seeking Coastal Regulation Zone (CRZ) Clearance – Levy of processing charges – APCZMA to levy one time processing charge – Orders – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (Env.Sec.V) DEPARTMENT

G.O.RT.No. 169

Dated: 30-10-2017.

Read:-

From the Member Secretary, APCZMA,
Lr.No.12/APCZMA/Proc.charges/2016, dt.27.02.2017.

ORDER:

In the reference 1st read above, the Member Secretary, APCZMA has sent proposals to the Government, requesting to issue necessary orders for levy of processing charges by the APCZMA on the project proponent seeking CRZ Clearance.

2. Government after careful examination of the matter, hereby permit the APCZMA, A.P. to collect the levy of processing charges from the Project Proponents, as detail below:-

I. For Non – Mining Projects:

Sl.No	Total Project cost (Rs.) (other than mining projects)	One time processing charges
1	Up to Rs.5 Crore	Rs.50,000/-
2	Above Rs.5 Crore to Rs. 25 Crore	Rs.90,000/-
3	Above Rs.25 Crore to Rs.100 Crore	Rs.1.35 lakh
4	Above Rs.100 Crore	Rs.2.25 lakh

II. For Mining Projects:

Sl.No	Total area of mining	One time processing charges
1	Up to 2 hectares	Rs.5,000
2	Above 2 hectares to 5 hectares	Rs.9,000
3	Above 5 hectares to 25 hectares	Rs.45,000
4	Above 25 hectares to 50 hectares	Rs.90,000

P.T.O.

::2::

3. The Member Secretary, APCZMA shall take necessary further action accordingly.

4. This order issues with the concurrence of Finance (FMU-I&I, EF&MA) Department vide their U.O.No.44027/79/2017-FMU-I,E,M., dated.25.10.2017.

G.ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Member Secretary, APCZMA,
O/o A.P.Pollution Control Board,
Vijayawada.

Copy to:

The Accountant General, A.P., Hyderabad.
The PS to Spl.C.S. to Hon'ble Chief Minister.
The PS to Minister for EFS&T.
The PS to CS.
The PS to Prl.Secretary to Govt., EFS&T Dept.
The PS to Prl.Secretary to Govt., MA&UD Dept.
The PS to Prl.Secretary to Govt. E, I&I Dept.
The PS to Secretary to Govt. Ind. & Com. (Mines) Dept.
The PS to Secretary to Govt., YAT&C(T) Dept.

//FORWARDED :: BY ORDER//

SECTION OFFICER

PR
839452459

E-4475132

MUNICIPAL ADMINISTRATION DEPARTMENT

From
Sri Swapnil Dinkar Pundkar, IAS
Commissioner,
Municipal Corporation,
KAKINADA.

To
The Member Secretary,
A.P.Coastal Zone Management Authority,
D.No.33-26-14 D2,Near sunrise Hospital,
Pushpa Hotel Center,
Chalama vari street,Kasturibaipet,
Vijayawada-520010,Andhra Pradesh

Roc.No.3945/2017/G1,Dt:23-01-2021

Sir,

Sub: Request to consider our CRZ application under CRZ - II for Development of site to issue Housing Pattas to the Urban Poor Section under "Navaratnalu-PedalandarikiIllu" by Kakinada Municipal Corporation CZMA Approvals - Reg.

Ref: (1) G.O MS. No: 160 Dt: 24.04.2019
(2) GUDA Lr ROC No. 10/2020/GUDA, Dt: 21.04.2020
(3) CRZ Notification 2019 Dt: 18.01.2019

su (caz)
9/12/21



With reference to above we submitted a CRZ application along with EIA/EMP report for the proposed Development of site to issue Housing Pattas to the Urban Poor Section under "Navaratnalu-PedalandarikiIllu" located at ADB Road Dummalapeta, Kakinada, East Godavari District, Andhra Pradesh by Kakinada Municipal Corporation.

The project is development of land in 116.81 Acres located at T.S.Nos. 2004, 1985/3, 1990, 387, 376P and 374, ADB Road Dummalapeta, Kakinada, East Godavari District, Andhra Pradesh under the flagship scheme of Government of Andhra Pradesh named as Navaratnalu – PedalandarikiIllu for distribution of 25 Lakhs house site pattas to all the eligible beneficiaries residing in Rural and Urban areas. As per the Coastal Zone Management Plan issued under CRZ Notification-2011, the said land is earmarked as CRZ-IA & CRZ –IB.

66
for the
4/1/21

Basing on the ground position of the proposed land of Ac. 116-81 cents in T.S no: 2004, 1985/3, 1990, 387, 376P and 374 which is more than 500mts from the HTL on the landward side and likely to fall under CRZ-II.

AB
for the
9/1/21

As per the CRZ notification, 2019, under clause 5.2, CRZ-II section (ii) - construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places etc shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized fixed structures.

In this regard, we request you to kindly consider our application under CRZ-II category and issue CZMA Clearance at the earliest.

Thanking you,

Yours faithfully,

Sundar
23/1/2021
Commissioner
Municipal Corporation
Kakinada

- Encls:
- (1) Demand draft bearing no. 988163 dt. 24-3-2021 SB I Rs 90,000/-
 - (2) Form - I 1 copy
 - (3) Environmental impact Assessment Report 1 copy.

DD No 988163
Date 24-03-21
Bank SB I
Amount 90,000/-

23/1/2021
for

23/1/2021
for

23/1/2021
for

भारतीय स्टेट बैंक
 State Bank of India
 Branch: KARINADA TREASURY
 /CODE No: 01425
 o. 08840-236930

मांगड्राफ्ट
DEMAND DRAFT

Key: PUCLUV
 Sr. No: 112805

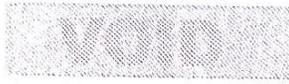
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मांगे जानेपर THE MEMBER SECR AP COSTAL ZONE MANAGEMENT AUTHORITY AP VIJAY
 या उनके आदेश पर

ON DEMAND PAY A
 रुपये RUPEES Ninety Thousand Only OR ORDER

अदा करें ₹ 90000.00

OI 000533988163 Key: PUCLUV Sr. No: 112805 AMOUNT BELOW 90001(9/5) मूल्य प्राप्त / VALUE RECEIVED
 Name of Applicant COMMISSIONER MUNICIPAL CORPOR



भारतीय स्टेट बैंक
STATE BANK OF INDIA
 अदाकर्ता शाखा / DRAWEE BRANCH: VIJAYAVADA
 कोड क्रं. / CODE No: 00948

प्राधिकृत हस्ताक्षरकर्ता
 AUTHORIZED SIGNATORY
 शाखा प्रबंधक
 BRANCH MANAGER
RAJA RATNAM KOLLURI
 10884

व्युत्पन्न द्वारा मुद्रित होने पर ही वैध
 JD ONLY IF COMPUTER PRINTED
 केवल 3 महीने के लिए वैध
 VALID FOR 3 MONTHS ONLY

₹ 1,50,000/- एवं अधिक के लिखत दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध
 INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

⑈988163⑈ 000002000⑈ 000533⑈ 16

240, 06.04.21, 19, M/S. MAUD,

o/c



Andhra Pradesh Coastal Zone Management Authority (APCZMA)
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 224/ CRZ/CON/2020 १५

Date: 23.04.2021

To
The Commissioner,
Kakinada Municipal Corporation,
Kakinada, East Godavari Dist - 533004

Sir,

Sub: CRZ - Navaratnalu Pedalandariki Illu Scheme - Proposal for Development of site to issue housing pattas to the Urban poor section under Navaratnalu - Pedalandariki Illu Scheme at TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, ADB Road Dummalapeta, Kakinada, East Godavari Dist, Andhra Pradesh. - Clearance under the provisions of the CRZ Notification, 2011 - Application Rejected - Reg.

- Ref: 1. MoEF&CC, GoI, New Delhi, CRZ Notification vide S.O.19 (E), dated: 06.01.2011
2. Proposal of Navaratnalu Pedalandariki Illu received from the Commissioner, Kakinada Municipal Corporation, Kakinada, East Godavari Dist on 06.04.2021

In the reference cited, the APCZMA has received the proposal from the Commissioner, Kakinada Municipal Corporation, Kakinada, East Godavari Dist for Development of site to issue housing pattas to the Urban poor section under Navaratnalu - Pedalandariki Illu Scheme at TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, ADB Road Dummalapeta, Kakinada, East Godavari Dist, Andhra Pradesh along with the CRZ processing charges of an amount of Rs.90,000/- (DD No. 988163, dt: 24.03.2021). The applicant sought clearance under the provisions of CRZ Notification, 2011.

2. During scrutiny of the application, it is observed that, the proposed location is falling in CRZ-IA & 1B. As per the CRZ Notification 2011, the Area Development Projects is not permissible in CRZ-IA & IB.

3. In view of the above, you are here by informed that the application is **Rejected** as the proposed activity is not permissible as per CRZ Notification 2011 and implementation of CRZ Notification 2019 is yet to come into effect.

4. Any Violation of the provisions of the said Notification will attract action under Section 10 of the Environment (Protection) Act, 1986.

Yours faithfully,
Sd/-
Member Secretary
APCZMA

// T.C.F.B.O //


28/4/17
JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-I)
(FAC)

SP
358009338

By Regd., Post with Aek., Dye

E-4630252

MUNICIPAL ADMINISTRATION DEPARTMENT

From
Sri Swapnil Dinkar Pundkar, I.A.S
Commissioner,
Municipal Corporation,
Kakinada.

To
The Member Secretary,
AP Coastal Zone Management Authority,
D.No.33-26-14/D/2, Near Sunrise Hospital,
Pushpa Hotel Centre,
Chalama vari Street, Kasturibaipet,
Vijayawada – 520010, Andhra Pradesh.

Roc.No.3945/2017/G1, Dt.26-05-2021

Sir,

Sub: Request to Consider our CRZ application under CRZ-II for Development of site to issue Housing Pattas to the Urban Poor Section under '**Navaratnalu-Pedalandariki Illu**' by Kakinada Municipal Corporation - CZMA Approvals – Regarding.

- Ref:
- 1.G.O.Ms.No.160, Dt.24-04-2019
 - 2.GUDA Lr. Roc.No.10/2020/GUDA, Dt.21-04-2020 of the Vice Chairman, Godavari Urban Development Authority, Kakinada.
 3. CRZ Notification 2019 dt.18-01-2019.
 4. This office letter Roc.No.3945/2017-G1, dt.23-01-2021
 5. Letter No. 224/CRZ/CON/2020 Dt: 23-04-2021
 6. This office letter Roc.No.3945/2017-G1, dt.01-05-2021



82 (CRZ)
16/6/21

I invite your kind attention to the subject cited above, wherein this office sent a proposal for the conversion of land use from CRZ-1A and CRZ-1B to CRZ-2 vide in above reference 4th cited and the same is rejected by your office vide in reference 5th read above further an Appeal was filed on which an opportunity was given to present personally, accordingly presented personally on 24-05-2021 and explained the things and then your office asked to submit a detailed proposal.

In this connection it is submitted that keeping in view of the CRZ Notification-2011, Housing need in Kakinada Municipal Corporation, approved Master Plan of Kakinada, surrounding area substantially developed, revised the layout without disturbing the ingress and egress of the back water, opinion of the other line Departments viz., Fisheries, Forest, GUDA and Port and other case studies a Joint Report is prepared by the Consultant, SV Enviro Labs & Consultants, Joint Director, Fisheries Department, Revenue Divisional Officer, Port Officer, Vice Chairman, GUDA, District Forest Officer and Commissioner, Kakinada Municipal Corporation and enclosed for kind perusal.

Hence keeping in view of the surrounding developments on all sides of the proposed site i.e., Port Department Buildings, Godowns, Godowns in the leased Port site, existing Housing Colony consisting of 2720 houses on Western side, existing Railway Track, existing drain network, existing road network, existing container freight stations, existing 100 feet wide ADB road and etc. the project is viable for housing colony.

In view of the above the Authority is requested to consider and process the proposal as per the provisions of the ^{CRZ} Notification-2011, in the larger interest of the Kakinada urban poor keeping in view of the substantial developments in the surroundings, opinions of the other line Departments and existing developments in the surrounding areas .

Encl: Joint Report Dt: 26-05-2021.

Yours faithfully,


Commissioner
Municipal Corporation
Kakinada

W.L.G.
26/5/2021
subdt.

Joint Report submitted to the APCZMA to change the classification of land from CRZ 1A/1B to CRZ II under the guidelines given under CRZ notification 2011

Sub: Request to Consider our CRZ application under CRZ-II for Development of site to issue Housing Pattas to the Urban Poor Section under 'Navaratnalu-Pedalandariki Illu' by Kakinada Municipal Corporation - CZMA Approvals – Regarding.

Ref: 1.G.O.Ms.No.160, Dt.24-04-2019

2.GUDA Lr. Roc.No.10/2020/GUDA, Dt.21-04-2020 of the Vice Chairman,
Godavari Urban Development Authority, Kakinada.

3. CRZ Notification 2019 dt.18-01-2019.

4. Lr.Roc.No.3945/2017-G1, dt.23-01-2021 of Commissioner, Kakinada Municipal Corporation

5. Letter No. 224/CRZ/CON/2020 Dt: 23-04-2021

6. Lr.Roc.No.3945/2017-G1, dt.01-05-2021 of Commissioner, Kakinada Municipal Corporation.

Your kind attention to the subject cited above, wherein Kakinada Municipal Corporation has sent a proposal for the conversion of land use from CRZ-1A and CRZ-1B to CRZ-2 vide in above reference 4th cited and the same is rejected by your office vide in reference 5th read above further an Appeal was filed on which an opportunity was given to present personally. Accordingly KMC has presented personally on 24-05-2021 and explained the things and then the office of CZMA asked to submit a detailed proposal:

In this connection it is submitted that as per the CRZ Notification-2011, pt7

1) CRZ-IA is defined as the areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast,

- (a) Mangroves, in case of mangrove area is more than 1000 sq.mts, a buffer of 50 meters along the mangroves shall be provided;
- (b) Corals and coral reefs and associated biodiversity;
- (c) Sand Dunes;
- (d) Mudflats which are biologically active
- (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas
- (f) Salt Marshes;
- (g) Turtle nesting grounds;
- (h) Horse shoe crabs habitats;
- (i) Sea grass beds;
- (j) Nesting grounds of birds;

(k) Areas or structures of archaeological importance and heritage sites.

2) CRZ-IB

The area between Low Tide Line and High Tide Line

3) CRZ-II is defined as

The areas that have been developed upto or close to the shoreline.

Explanation.- For the purpose of the expression "developed area" is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains and the CRZ-II areas shall be those areas which have been substantially built-up with a ratio of built-up plots to that of total plots is more than 50%.

Further it is submitted that the proposed site is having characteristics of CRZ-II as explained below:

1. URBAN AREA:

- a) As per the sanctioned Master Plan of Kakinada Municipal Corporation vide G.O.Ms.No. 160 Dt: 24-04-2019 the said site is earmarked as industrial use of Port Department (in earlier G.O.Ms.No. 389 Dt: 10-09-1975 earmarked as industrial use of Port Department)
- b) 100 ft ADB road connecting Kakinada Port to Rajanagaram, Rajmhundry and Yanampasses through this area.

2) SUBSTANTIALLY DEVELOPED:

The area has been substantially developed and following are the developments:

- a) On eastern and southern side of the 100ft ADB Road (i.e sea side) various developmental activities have taken place:
 - 1) Development in an extent of Ac 55.81 Cts were allotted to port-based industries on long lease basis to M/s GMR on 29-04-2008 on East side.
 - 2) Private godowns were constructed in the allotted port land of Ac.95.96.
 - 3) Ac 276.80 is under departmental utilization (i.e wharfs, godowns, roads, office buildings etc.)
- b) Western side of the 100ft ADB road (i.e land side) various developmental activities have taken place:
 - 1) Ac 563.46 was allotted to the various private firms including PSU's for construction of warehousing/storage terminals
 - 2) Ac. 89.00 to CONCOR for development of container freight station on long lease

basis in the year 2016.

- 3) Ac. 114.00 has been allotted to M/s KSPL has already been developed as per the Master Plan in the year 2001.
 - 4) Ac.88.00 dangerous cargo zone earmarked western side and northern side of the ADB Road.
 - 5) Further an extent of Ac. 54.00 was developed for weaker section, in this 2720 houses were already constructed and allotted to the beneficiaries.
- c) Further on the Eastern side of this site the Port Department has constructed their Administrative building by laying approach roads and with proper drainage networks.
 - d) Adjacent to this scheduled site on Western side already there is one Housing colony constructed under 'Housing for All' scheme in T.S.Nos. 375/1A and 387/1etc., in an extent of Acs. 47.00 Cts and allotted to the 2720 beneficiaries.
 - e) A Railway Track is passing adjacent to the proposal,
 - f) Kakinada Municipal Corporation is providing water supply connections for all the establishments in this area.
 - g) Ac 563.46 was allotted to the various private firms including PSU's for construction of warehousing/storage terminals
 - h) Ac. 89.00 to CONCOR for development of container freight station on long lease basis in the year 2016.
 - i) Ac. 114.00 has been allotted to M/s KSPL has already been developed as per the Master Plan in the year 2001.
 - j) Ac.88.00 dangerous cargo zone earmarked western side and northern side of the ADB Road.
 - k) Further an extent of Ac. 54.00 were developed for weaker section, in this 2720 houses were already constructed and allotted to the beneficiaries and on the Eastern side of this site the Port Department has constructed their Administrative building by laying approach roads and with proper drainage networks.
- 3) The ingress and egress of the back waters is not disturbed:**
- a) This office has revised the layout without disturbing the ingress and agrees of the back water and on the Western side of the ADB road i.e land side development:
- 4) OPINION OF THE LINE DEPARTMENTS:**
- a) The District Forest Officer, Kakinada Division vide Lr.Rc.No. 1450/2020-D1 Dt: 22-04-2020 informed that the said land in question is not a reserve/protected forest and is also not in the direct Administrative control of the Forest Department.

- b) The Joint Director of Fisheries vide Note File No. 500/A5/2020 Dt: 22-04-2020 informed that the very area is a breeding ground is an exaggeration and the loss of livelihood to traditional fishermen is negligible as there is no fishermen solely depending on fishing in this area only and moreover, there is no absolute obstruction to fishermen for ingress and egress into the sea for the purpose of the fishing.
- c) As per the sanctioned Master Plan of Kakinada Municipal Corporation vide G.O.Ms.No. 160 Dt: 24-04-2019 the said site is earmarked as industrial use of Port Department (in earlier G.O.Ms.No. 389 Dt: 10-09-1975 earmarked as industrial use of Port Department).
- d) The Vice Chairman, Godavari Urban Development Authority, Kakinada vide Lr.Roc.No. 10/2020/GUDA Dt: 21-04-2020 informed that the Rule 5.2 of CRZ-2019 guidelines will be applicable to the subject site and also informed that the CZMP-2019 maps are not yet published by APCZMP.
- e) Adjacent to this scheduled site on Western side already there is one Housing colony constructed under 'Housing for All' scheme in T.S.Nos. 375/1A and 387/1etc., in an extent of Acs. 47.00 Cts and allotted to the 2720 beneficiaries, all the above Developments are taken place in Port land prior to the CRZ-Notification-2011.
- f) The Port Officer, A.P. Maritime Board, Kakinada informed that 183 number of allotments were given to the various agencies since from 1980, the details of the allotments are enclosed in the Annexure may kindly be perused.

5) Lack of characteristics of CRZ 1A/1B:

- a. Except scattered Mangroves growth the area doesn't show any characteristics so as to be classified under CRZ 1A/1B.

6) HOUSING NEED

- a) About 720 acres of land required for 36000 Urban poor beneficiaries under Navaratnalu-PedalandarikiIllu scheme accordingly the District Collector, East Godavari has allotted Ac. 116.82 cts in T.S.No.376/P1, 374/P1, 387, 1985/P, 1990 and 2004/P of Kakinada Urban Mandal and the same has been handed over by Urban Tahsildar, Kakinada Urban Mandal to Kakinada Municipal Corporation vide C/71/2020 Dt: 21-01-2020 for issue of House sites under "PedalandarikiIllu" Scheme as per G.O.Ms.No. 57 Revenue (Assn.I) Dept. Dt: 16-02-2015 (Authorized the District Collectors to resume the un-utilized Government lands on the grounds of violation of condition or non-utilization of the allotted land which was earlier alienated to various department/private individuals) as "
- b) As per CRZ notification 2011, it is mentioned that, in the CRZ areas, the States shall

prepare detailed plans for long term housing needs of coastal fishermen communities in view of expansion and other needs, provisions of basic services including sanitation safety and disaster preparedness.

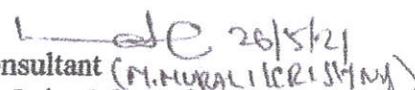
- c) It is submitted that the said land parcel has been chosen to give the housing pattas to the fishermen community.

7) CASE STUDIES:

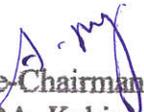
- a) It is submitted that in a similar case study in Maharashtra, where Maharashtra Coastal Zone Management Authority has recommended there classification of CRZ areas on the ground of "Error Evident on record" based on CRZ mapping / reports of NIO, Goa and IRS Chennai, as under Plot Nos.D/32(part), D/45, D/46(part), D/47 and D/48 of CTS No.I(A) falls within CRZ boundary. PlotsNo.D/23, D/23A, D/24, D/25, D/30 D/31 of CTS No.IA(pt) does not fall within CRZ boundary of Pahadi Goregaon village, Mumbai Sub urban District at Bhagat Singh Nagar No.1, New link Road, Goregaon (West), Mumbai as per the minutes of the 114th meeting held on 2nd & 3rd November 2016 and also the Ministry of Environment.
- b) Further it is submitted that in a similar case study in the state of Gujarat, where Gujarat Maritime Board has written a letter to National Centre for Sustainable Coastal Management (NCSCM) regarding necessary changes in the CRZ map related to Rozi Port, Jamnagar, Gujarat (Ref.-GMB/Env/43(C)/Rozi/855 dated 4th Feb. 2020). In reply to letter No. GMB/Env/43(C)/Rozi/855 dated 4th Feb. 2020, NCSCM has requested Gujarat Maritime Board to contact the MoEF&CC through Gujarat Coastal Zone Management Authority (GCZMA) to rectify the necessary changes in Coastal Zone Management Plan (CZMP) as stated by maritime board (Ref.-NCSCM/CZMA/Gujarat/20-0151 dated 24th Feb. 2020).
- c) Forest and Climate Change (MoEF&CC) in its notification dated- 02-07-2018 amended permitting the "Projects relating to defense organizations which are of strategic requirement and national importance and cannot be located elsewhere, subject to strict environmental safeguards" in CRZ I.

Hence keeping in view of the surrounding developments on all sides of the proposed site i.e., Port Department Buildings, Godowns, Godowns in the leased Port site, existing Housing Colony consisting of 2720 houses on Western side, existing Railway Track, existing drain network, existing road network, existing container freight stations, existing 100 feet wide ADB road and etc. it can be concluded that the said land parcel should be classified as CRZ II instead of CRZ 1A/1B.

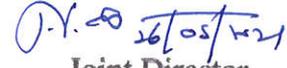
In view of the above the Authority is requested to consider and process the proposal as per the provisions of the CRZ Notification-2011, in the larger interest of the Kakinada urban poor keeping in view of the substantial developments in the surroundings and opinions of all the line Departments.


Consultant (M. MURALI KRISHNA)
SV Enviro Labs & Consultants
Visakhapatnam


Revenue Divisional Officer
Kakinada


Vice-Chairman
GUDA, Kakinada

Yours faithfully


Joint Director
Fisheries Department
Kakinada


Port Officer
Department of Ports
Kakinada


District Forest Officer
East Godavari Dist.


Commissioner
Municipal Corporation
Kakinada

✓ TO,

The Member Secretary,

AP Coastal Zone Management Authority,

D.No: 33-26-14/D/2,

New Sunrise Pushpa Hotel Centre,

Chalama Vari Street,

Kusturibai Pet

ix VIJAYAWADA ix

- 520010

(A.P)

o/c



**Andhra Pradesh Coastal Zone Management Authority
(APCZMA)
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India**

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 224/CRZ/CON/2021 172 **18/06/2021**

Sub : APCZMA - CRZ - **M/s. Navaratnalu Pedalandariki Illu Scheme** -
Proposal for Development of site to issue housing pattas to the
Urban poor section under Navaratnalu - Pedalandariki Illu Scheme at
TS Nos. 2004, 1985/3, 1990, 387, 376P and 374, ADB Road
Dummalapeta, Kakinada, East Godavari Dist, Andhra Pradesh - CRZ
Clearance under the provisions of the CRZ Notification, 2011 - Reg.

25.06.2021
DESPATCH
V M

- Ref :
1. Proposal of Navaratnalu Pedalandariki Illu received from the
Commissioner, Kakinada Muncipal Corporation, Kakinada, East
Godavari Dist on 06.04.2021
 2. APCZMA Letter No. 224/CRZ/CON/2021, dated 23.04.2021 to
the applicant
 3. The Commissioner, Kakinada Muncipal Corporation letter ROC.
No. 3945/2017 /G1 dated 26.05.2021 through mail on
27.05.2021
 4. APCZMA meeting held on 02.06.2021.

1. With reference to the above, it is to inform that your application for
CRZ Clearance is reconsidered and was placed in the Andhra
Pradesh Coastal Zone Management Authority (APCZMA) meeting
held on 02.06.2021. The Authority observed that Court cases are
pending in the Hon'ble NGT & in the Hon'ble High Court of Andhra
Pradesh pertaining to the deforestation of Mangroves and
destruction of ecologically sensitive areas in the area viz. O.A.
No.65 of 2020, O.A.No.74 of 2020 and W.P.No.8221 of 2020.

The Commissioner attended the meeting and informed the
following:

- At present the site is falling under developed area surrounded by
Port, Godowns, Housing colony etc. And is substantially built-up
and provided with drainage, approach road, water supply and
infrastructural facilities.
- Also the area is devoid of mangrooves and as per master plan of
kakinada Municipal Corporation, the area is proposed as industry
zone.

- Due to this development, no creeks and mangrooves will be disturbed.
- As per the CRZ notification 2011, the area falls in CRZ-I and whereas as per the Master Plan the area is falling under developed area.
- In similar issue, the Gujarat Board has written a letter to National Centre for Sustainable Coastal Management (NCSCM) regarding necessary changes in the CRZ map related to RoziPort, jamnagar, Gujarat)Ref-GMB/Env/43(C)/Roji/855, dated: 4th Feb 2020). Hence requested the Authority to forward the issue to NCSCM, Chennai/MoEF&CC for necessary changes in the categorisation of the area.
- As per the para (V) of "Guidelines for preparation of Coastal Zone Management Plans" under Annexure - I of CRZ Notification 2011 stated that
 1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
 2. The rectified map would be submitted to MoEF for its record.

After detailed discussions and examination on the remarks, comments/suggestions received from the Members and the representation of the applicant, the Authority decided to await till the orders of the Hon'ble NGT.

2. This is for information.

**Vijay Kumar Gsrkr Ias
Member Secretary
APCZMA**

To
**The Commissioner,
Kakinada Muncipal Corporation,
Kakinada,
East Godavari Dist - 533004.**

|| T.C.F.B.01 ||

M. Gsrkr
SENIOR ENVIRONMENTAL ENGINEER